

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 446/99

Tuesday, this the 20th day of April, 1999.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

Valsamma Mathew,  
W/o. Late M.L. Mathew,  
Mangalath Arumana,  
Chelakompu P.O.,  
Karukachal, Kottayam.

...Applicant

By Advocate Mr. Asok M. Cherian

Vs.

1. The Director General,  
Geological Survey Of India,  
27, J.N.L. Road,  
Calcutta - 700 016.
2. The Deputy Director General,  
Geological Survey of India,  
North Eastern Region,  
Shillong - 3.
3. The Deputy Director General(Personnel),  
Geological Survey of India,  
4, Chowringhee Lane,  
Calcutta - 700 016.
4. The Director(Drilling),  
Drilling Division,  
Geological Survey of India,  
North Eastern Region,  
Shillong.
5. The Deputy Director General,  
Geological Survey of India,  
Southern Region, Hyderabad.

...Respondents

By Advocate Mr. N. Anil Kumar

The application having been heard on 20.4.99, the  
Tribunal on the same day delivered the following:

ORDER

The applicant seeks to declare that she is entitled to be  
appointed in one of the offices of Geological Survey of India  
in Kerala on compassionate grounds and to direct the first  
respondent to issue orders appointing her against a Group 'C'  
post in one of the offices of Geological Survey of India in

Kerala forthwith.

2. The applicant says that she is the widow of M.L. Mathew who was working as Technician/Operator in Geological Survey of India and died on 29.7.1994 while in service. She submitted a representation to the administration for appointment on compassionate ground. Having found no response, she preferred O.A. No. 1563/97 before this Bench of the Tribunal. Directions contained in the order passed by this Bench of the Tribunal in the said O.A. have not been complied with by the respondents.

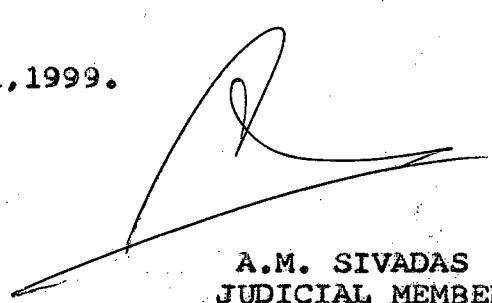
3. There is no vested right to get an appointment on compassionate ground. One who seeks to get an appointment on compassionate ground cannot go to the extent of dictating terms that he or she should be posted in Kerala. It can also be not claimed as a matter of right that one is entitled to get an appointment as Group 'C' on compassionate ground.

4. Copy of the order in O.A. 1563/97 is A-5. From the same, it is clearly seen that the very same reliefs sought here were sought in the said O.A. The applicant cannot go on filing successive applications for the same reliefs. According to the applicant, order passed by this Bench of the Tribunal in O.A. 1563/97 has not been complied with. If that is so, the remedy is not by filing a fresh O.A. for the very same reliefs.

5. This O.A. is apparently not maintainable.

6. Accordingly, the O.A. is dismissed. No costs.

Dated the 20th day of April, 1999.

  
A.M. SIVADAS  
JUDICIAL MEMBER

LIST OF ANNEXURES REFERRED TO IN THE ORDER

Annexure A-5:

True copy of the order of this Hon'ble Tribunal dated  
10.12.1997 in O.A. No. 1563/97